

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

5. IA 4997(MB)2023
IN
C.P. (IB)/1057(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: Sterling Enamelled Wires Private Limited
Vs
Nik -San Engineering Company Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Aditya Sharma i/b Mr. Aniruth G. Purusothman, Ld. Counsel for the Applicant present. Mr. Prakhar Tandon a/w Mr. Agam H. Maloo, Ld. Counsel for the Resolution Professional present.
2. IA-4997/2023: Ld. Counsel for the RP sought two weeks' time for filing reply. Time granted. Counsel is directed to serve the copy of reply to the other side, at least two days in advance.
3. Post this matter on **06.12.2023** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)